

**MOTION FOR ELECTION TO THE
MARINE PRODUCTS EXPORT
DEVELOPMENT AUTHORITY**

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI
ARANGIL SHREEDHARAN): Ma-
dam, I beg to move the following
Motion:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Marine Products Export Development Authority Act, 1972 (13 of 1972), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Marine Products Export Development Authority."

The question was put and the motion was adopted.

**REPORTED FILING OF F.I.Rs.
AGAINST SOME MEMBERS OF
RAJYA SABHA**

श्री सुरेश पचौरी (मध्य प्रदेश): महोदया यह सरकार बदलने की भावना से काम कर रही है... (व्यवधान)

SHRI V. NARAYANASAMY (Pondicherry): They have filed FIRs against many Congress MPs. This is the vindictive attitude on the part of the Government. This Government will not change its attitude... (Interruptions)...

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam Deputy Chairman...

SHRI A. G. KULKARNI (Maharashtra): Madam... (Interruptions)...

THE DEPUTY CHAIRMAN: I allowed you but you were not heard.

SHRI A. G. KULKARNI: I am not audible to you. If all hell breaks loose, what can I say?

THE DEPUTY CHAIRMAN: What do you want to say?

श्री सुरेशजीत सिंह शिववालिग बिहार : महोदया, यह सरकार बदलने की भावना से काम कर रहा है। कांग्रेस के संसद सदस्यों पर झूठे मुकदमें चलाने की कोशिश कर रही है। यह सदन का अपमान है (व्यवधान)

SHRI A. G. KULKARNI: My difficulty is, today in the newspapers it has been brought out that ... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute. I have allowed Mr. Kulkarni, a senior Member, who raised this. Let him have his say. I will listen to you also, but let him first have his say... (Interruptions)... I allowed him first; let him finish. I do not know what he wants to say.

SHRI SUBRAMANIAN SWAMY: (Uttar Pradesh): My notice of breach of privilege gets precedence.

THE DEPUTY CHAIRMAN: If your notice has been received by the Chairman, whatever he advises, I will let you know about it... (Interruptions)...

SHRI A. G. KULKARNI: Madam Deputy Chairman, you called me. I wanted to speak. I was not audible and so I waited.

THE DEPUTY CHAIRMAN: Now you are audible.

SHRI A. G. KULKARNI: My difficulty is, I see today in the papers that FIRs have been lodged against some Members of this august House and some others.

PROF. CHANDRESH P. THAKUR (Bihar): Not some, a lot of them.

SHRI A. G. KULKARNI: As a Professor you can interpret whichever way you like. Madam, I again draw the attention of the Government—and the Leader of the House is also present—and I made it out in my speech yesterday also—that there is a limit to vindictiveness. There is a limit to vindictiveness. The Charan Singh Government and the Janata

Government cracked not because of anything else but particularly because of the vindictiveness and the strategy of Mrs. Indira Gandhi to approach the people of this country and to show them how vindictive the Government was behaving. That was the doom of the Government. Yesterday I urged again, for heaven's sake do whatever you want to do as per law. I have got no objection. But the point is that the FIRs are being launched against some Members of our House and some others. Whatever it is, let the law take its own course. But there should be a limit to the madness also. How much madness...

SHRI S. S. AHLUWALIA: What madness, Mr. Biju Patnaik has confessed that because his house was raided, that is why he is victimising the Congress men. What are they doing? They are taking the entire House to ransom. (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): A point of order.

SHRI A. G. KULKARNI: I request the Government through you, Madam, that it should not do so. (Interruptions)

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): You have no right to talk, Sit down. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: She has asked me to speak.

THE DEPUTY CHAIRMAN: I have not yet asked you. But I might allow you to speak. You can. (Interruptions)

SHRI S. K. T. RAMACHANDRAN: You are not able to run the Government. (Interruptions)

THE DEPUTY CHAIRMAN: I have permitted a Member to speak. (Interruptions)

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Madam, I am on a point of order. (Interruptions)

SHRI SUBRAMANIAN SWAMY: The Government should make a statement on this. (Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: I am on a point of order.

THE DEPUTY CHAIRMAN: What is your point of order? (Interruptions)

SHRI MAKHAN LAL FOTEDAR: I have been permitted by the Chair to speak. (Interruptions)

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): Madam, you have allowed Mr. Fotedar to speak. (Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: Madam, the FIR was lodged. It is a State subject. It cannot be raised here. This is my point of order. (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seat. Just a minute.

श्री ईश दत्त यादव (उत्तर प्रदेश) :
महोदया, आपने कलकर्णी जी को सुना है,
हम लोगों को भी बोलने की इजाजत
दोजिए (व्यवधान) यह स्टेट सबजेक्ट है।
पेपर्स में जो आया है उससे यह मालूम
होता है कि इस तरह का स्टेट गवर्नमेंट ने
... (व्यवधान) कोई जारी नहीं किया है।
ये लोग केवल राजनीतिक लाभ लेने के
लिए इस तरह का शोर मचा रहे हैं।

THE DEPUTY CHAIRMAN: Let me deal with this. Sit down. (Interruptions) Just a minute. Let me deal with this problem. Please sit down. (Interruptions) Everybody, please sit down.

You have raised the point of order that the matter is of the State Government. But some Members of Parliament are involved in it. That is why I have permitted.

SHRI SATYA PRAKASH MALA-VIYA: Madam, my point is that it is pending before the court of law. There have been so many rulings by the Chairman that... (Interruptions)

श्री ईश दत्त यादव : मेरा प्वाइंट आफ़ आर्डर है। मुझे एक मिनट का समय दे दें। ... (व्यवधान)

THE DEPUTY CHAIRMAN: I have allowed Mr. Fotedar. (Interruptions) Just a minute. (Interruptions) Please let me handle. If you want you are welcome to have free-for-all. (Interruptions) Ish Dutt Ji, please, one minute. (Interruptions). Order please. I say, please sit down. Can't you hear when I say, sit down? (Interruptions)

SHRI V. GOPALSAMY: (Tamil Nadu): Madam, I said we want to hear them.

श्री ईश दत्त यादव : कुलकर्णी जी को आपने सुना है। एक मिनट का समय हमको भी दीजिए। ... (व्यवधान)

THE DEPUTY CHAIRMAN: I will give you time. Let me hear what it is.

SHRI V. GOPALSAMY: Madam, you have allowed him. You should allow this side also.

SHRI MAKHAN LAL FOTEDAR: Madam Deputy Chairman, I was shocked this morning and yesterday also, when I read in the papers that this Government of Vishwanath...

SHRI YASHWANT SINHA (Bihar): What is this? (Interruptions) We will not tolerate any derogatory reference to the Prime Minister of this country. Mr. Fotedar should refer to him with respect. (Interruptions) We shall not permit in this House any derogatory reference to the Prime Minister. Let that be very clear. (Interruptions) The Prime Minister belongs to the whole country. Nobody should be allowed to refer to him with disrespect. Mr. Fotedar must apologise. (Interruptions)

SHRI GURUDAS DAS GUPTA: What he has said is unparliamentary. (Interruptions) He must not speak unparliamentary language. It looks as if he has no courtesy. He must know courtesy. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam, I had started with the Prime

Minister, Mr. Vishwanath that he is the ... (Interruptions)!

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, may I just say a few words? The other day we all agreed to conduct the proceedings of the House with dignity ... (Interruptions)... you don't want to hear me? That is all right.

SHRI YASHWANT SINHA: If the Leader of the House cannot speak in this House, nobody can speak.

SHRI MAKHAN LAL FOTEDAR: Let it be free for all.

SHRI YASHWANT SINHA: Madam Deputy Chairman, they have no courtesy to listen to the Leader of the House.

SHRI DIPEN GHOSH (West Bengal): He has to be heard and then only Mr. Fotedar will be heard.

SHRI GURUDAS DAS GUPTA: If the Leader of the House is not allowed to speak, we will not allow anybody from that side to speak. The House is held to ransom by senior leaders.

श्री ईश दत्त यादव : और थोड़ा बोलो, और थोड़ा बोलो। ... (व्यवधान) आप से ज्यादा शोर मचाने की हम ताकत रखते हैं। ... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): They should listen to the Leader of the House.

श्री ईश दत्त यादव : आप कतल भी करते हो और जुर्म भी करते हो और सीना तान कर के चलने की कोशिश भी करते हो। ... (व्यवधान)

THE DEPUTY CHAIRMAN: Just a minute. Mr. Ish Dutt Yadav, please sit down. As the Members feel the matter is very serious, I have permitted someone to speak. Yesterday, I allowed the Leader of the Opposition to have his say and I requested the Members to listen to him quietly.

Today, on behalf of the Government, the Leader of the House wants to say something; I think it is in the fitness of things for him to say something. Then, I will allow you to speak. Maybe he is speaking on something else. .. (Interruptions)... I request you, please don't defy the Chair... (Interruptions)...

SHRI MAKHAN LAL FOTEDAR:
Let him speak.

THE DEPUTY CHAIRMAN: Mrs. Jayanthi Natarajan, please take your seat.

SHRI M. M. JACOB (Kerala): Madam, I am on a point of order. (Interruptions)...

THE DEPUTY CHAIRMAN: Please ask your Members to sit down, then, I will allow you. I had allowed Mr. Kulkarni and Mr. Fotedar to speak. If the Leader of the House wants to say something else, let him say. I do not know what he wants to say. Just a minute. I have already allowed him. Just listen to him. (Interruptions). No, this is not the way.

SHRI M. M. JACOB: Madam, Mr. Fotedar has not made his point. (Interruptions).

THE DEPUTY CHAIRMAN: Let the Leader of the House say something. (Interruption). Please sit down. I said, please listen to him. (Interruptions). Take your seat. Please listen to him. (Interruptions). Okay, you keep on speaking. I permit you to speak the whole day. (Interruptions).

SHRI SUBRAMANIAN SWAMY: Why doesn't the Government make a statement on this subject? What are they afraid of? Let us know the truth. (Interruptions).

SHRI M. M. JACOB: Madam, the hon. Member was on his feet.

THE DEPUTY CHAIRMAN: Mr. Jacob, he is the Leader of the House. I permitted the Leader of the Opposition a very patient hearing yesterday. (Interruptions). Don't argue with me. Many times, when the Leader of the House gets up to say something, we permit him. This is not the first time that it has happened. Let him say. (Interruptions). It is between you. (Interruption). The courteous speakers should be courteous to each other and to the Chair also. (Interruptions). How do you know that he is reacting to Mr. Fotedar? Do you know what he wants to say? (Interruptions).

श्री सत्यपाल मलिक : महोदया, फोतेदार साहब को अभी और कुछ भी कहना बाकी हो, तो आप इन्हें इजाजत दे दें, उसके बाद लीडर आफ द हाऊस बोलेंगे।

SHRI M. S. GURUPADASWAMY: I will intervene after Mr. Fotedar speaks.

SHRI MAKHAN LAL FOTEDAR: Madam Deputy Chairman, I am very grateful that you have permitted me to speak. I would not say much. I would say a few words. As I started. I was shocked to read in yesterday and today's newspapers that this present Government—I hope it is presided over by Mr. Vishwanath Pratap Singh Ji, and Mr. Yashwant Sinha will bear me out—has initiated harassment and political vindictiveness against the Members of the opposition either in this House or in other parts of the country. I have reason to raise the point that his Government is debasing the majesty of law and the rule of law. All of us are citizens of this country. All of us as law-abiding citizens have to submit to the process of law. We are not afraid if he starts harassment because he initiated this vindictiveness only... (Interruptions)...

AN HON'BLE MEMBER: What do you mean by he?

SHRI SATYA PRAKASH MAJAVIYA: Mr. Fotedar, you cannot in-

sult the Prime Minister. He is the Prime Minister of the country.
(Interruptions)

SHRI MAKHAN LAL FOTEDAR: I said, most respected hon. Vishwanath Ji, the Prime Minister of India. (Interruptions). He has unleashed a reign of terror, a reign of harassment against Congressmen, against Congress leaders.. (Interruptions).

SHRI V. GOPALASAMY: That happened during emergency.

SHRI MAKHAN LAL FOTEDAR: ...and Members of Parliament and the Members of this House. I am not interested to know who is involved or who is not involved. I am not interested to know who is in the FIR and who is not there. I know. I have been a lawyer. But more than a lawyer, I must tell and warn the Prime Minister. When I joined politics, perhaps, he was in his political infancy. (Interruptions). Just listen. Have patience. I know he is... (Interruptions).

SHRI V. GOPALSAMY: At that time what Mr. Rajiv Gandhi was doing?

SHRI DIPEN GHOSH: Their leader Rajiv Gandhi was born at that time. So what? (Interruptions).

SHRI MAKHAN LAL FOTEDAR: I know that he has initiated this process of political vendetta against those persons who are either close to or near the Leader of the Opposition in this country. I must warn the Prime Minister that if this political vendetta against Members of Parliament does not stop, then we have a Constitutional right, we have a democratic right and at any time, we will exercise that democratic right to throw away this Government. (Interruptions). I am not interested who is there in the FIR or who is not there. But I want to know this. I want to know this only from the Prime Minister and none else because

he alone is the power and all others are there by the mercy of the Prime Minister, except Mr. Devi Lal. (Interruptions). I want to tell him that the Members of the Opposition do not belong to the feudal class who could be suppressed by the British imperialists. That feudal class became a part of the British Empire in India to suppress the voices of the millions in this country. I must tell the Prime Minister that he must forthwith stop this political vindictiveness. If there is any case against any person, he must come out openly. The majesty of law is supreme. The rule of law must have its say. Unfortunately... (Interruptions).

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Madam Deputy Chairman, I am on a point of order. Are you allowing a general discussion on this matter? Have you given any time limit? (Interruptions).

THE DEPUTY CHAIRMAN: There is no motion before the House. There is no discussion. As I said, some names of Members of Parliament have appeared. That is why I allowed a Member of Parliament rather two, to speak about it. Now it is over. He has finished his say. I will ask someone else.

SHRI MAKHAN LAL FOTEDAR: I will say only two sentences. I am just accusing the Government of debasing the political system in this country. And if you had been impartial... (Interruptions).

SHRI V. GOPALSAMY: ...Members of Parliament were detained and killed when they were in power.

SHRI MAKHAN LAL FOTEDAR: If the Prime Minister would have been impartial and if he would have been serious to build up the democratic structure in this country. I would have seen if he would have dared to take any action in this behalf. Up to this time, he has not

dared to take any action... (*Interruptions*)... So, I would submit—and I would seek the indulgence and the protection of the Chair about the Members of this House—that the Members should not be politically harassed on account of any political vindictiveness... (*Interruptions*) . . .

THE DEPUTY CHAIRMAN: Please sit down. . . (*Interruptions*)... I have allowed Mr. Dipen Ghosh. All of you please sit down. . . (*Interruptions*)... Please sit down. . . (*Interruptions*)... Take your seats. . . (*Interruptions*)... I have called Mr. Ghosh. Please sit down and listen to him. . . (*Interruptions*) . Yes, Mr. Ghosh. . . (*Interruptions*) . . . Some Members want to speak and I have permitted them. . . (*Interruptions*) . . . And the Leader of the House will speak afterwards. . . (*Interruptions*)... Take your seats. . . (*Interruptions*)... . . .

SHRI SURESH KALMADI (Maharashtra): Madam, we are cooperating with you and you have allowed the Leader of the House to speak, and not us... (*Interruptions*)... . . .

THE DEPUTY CHAIRMAN: Is this the cooperation? . . . (*Interruptions*)... Now Mr. Dipen Ghosh is going to speak. Let him speak. . . (*Interruptions*)... . . .

SHRI DIPEN GHOSH: I would appeal to Mr. Fotedar. . . (*Interruptions*)... I would appeal you, Mr. Fotedar, to request them to stop. . . (*Interruptions*)... . . .

THE DEPUTY CHAIRMAN: Anyone who is speaking without my permission is not going on record... (*Interruptions*)... . . .

Sit down, Sit down for a minute... (*Interruptions*) Will you listen? Will you listen peacefully?

(*व्यवधान*) यह मॉटर अलाऊ किया गया हाऊस में लेकिन इस तरह में शोर मचाने से अच्छा नहीं लगता ।

(*Interruptions*)... . . .

You do not listen to me? (*Interruptions*) You don't listen. Take your seat. (*Interruptions*). Please take

your seat. Please take your seat . . . (*Interruptions*) Mr. Ahluwalia, please take your seat. I would ask the Leader of the House to speak. Please have patience... (*Interruptions*) Take your seat... (*Interruptions*) Please take your seat. Sit down. The Leader of the House is here. He will speak. (*Interruptions*) Sit down... (*Interruptions*). The Leader of the House is here. Let him reply. The Prime Minister is not here. The Leader of the House is here. He is going to speak. Please take your seat. (*Interruptions*) If you are not going to listen to the Leader of the House, I am going to adjourn the House for 10 minutes.

The House then adjourned at fifty-one minutes past twelve of the clock.

The House re-assembled at ten minutes past one of the clock, **The Deputy Chairman** in the Chair.

SHRI GURUDAS DAS GUPTA: Madam, the Leader of the House is here.

THE DEPUTY CHAIRMAN: He is here: but let the people to whom he is going to react be there. He can react only when these people are there to listen to him. (*Interruptions*) The Leader of the House is going to react. (*Interruptions*)

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदया, इस सदन के सम्मानित सदस्यों का मामला है (व्यवधान) यह बहुत ही खतरनाक है (व्यवधान) इस तरह राजनीतिक विद्वेष की भावना में जो कार्यवाही कर रहे हैं, यह सहन नहीं किया जा सकता है (व्यवधान) यह पूरे सदन का अपमान किया जा रहा है (व्यवधान) इसीलिए सारे लोग उत्तेजित हैं (व्यवधान) ।

उपसभापति: आप ज़रा चेयर की बात सुनिये (व्यवधान)

श्री राम नरेश यादव : क्या यही जनतंत्र है (व्यवधान) जनतंत्र में विद्वेष की भावना से काम करने की इस तरह की व्यवस्था अच्छी नहीं है ।

उपसभापति : यादव जी आप बैठ जाइये (व्यवधान) जयन्ती नटराजन जी, आप भी बैठ जाइये (व्यवधान) आप सब बठ जाइये । (व्यवधान)

All of you, please sit down. (*Interruptions*) You all had requested the Leader of the House to speak. I am allowing him to speak. (*Interruptions*)

SHRI P. SHIV SHANKER: Madam, may I make one submission? I had a talk with the Leader of the House. We conversed between ourselves. The Leader of the House had been gracious. He said that he would make a statement. May I request that you may kindly allow him to make a statement?

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): We want the Prime Minister. (*Interruptions*)

THE DEPUTY CHAIRMAN: Your Leader has requested... Please, Mr. Ahluwalia, please sit down... Just a minute... Please listen... Please sit down. Please take your seats... Please sit down and listen to me. Take your seats... I say you take your seats... Please sit down... Mr. Ahluwalia, the matter concerns the Members of this House. It is a serious matter. It is not a question... Please take your seats... The matter is very serious. It concerns... Just a minute... I say keep quiet. Nothing is going on record. If you think the matter is serious, please listen to me. I think there is no cooperation between the Members of this House... Sit down, I say... Just a minute. Let calm prevail in the House. It is a serious matter. Names of the hon. Members of this House have been mentioned in the newspapers... Please... Nobody, I am sure, including the Leader of the House... Just a minute. Mr. Ahluwalia, please take your seat. I request

you to take your seat... Cool down. There is no need to be agitated. I allowed the Members to make their points in the House and just now the Leader of the House is going to react to it. I think it is in the fitness of things and the seriousness of the situation that you allow the Leader of the House to react on behalf of the Government. Please listen to him.

SHRI DIPEN GHOSH: Madam, Deputy Chairman... (*Interruptions*)

SHRI P. SHIV SHANKER: We agreed only for the Leader of the House.

SHRI DIPEN GHOSH: It is my right to react. I have not come here at their mercy... (*Interruptions*)

THE DEPUTY CHAIRMAN: I will call you after the Leader... Please sit down. Let the Leader speak.

SHRI DIPEN GHOSH: I agree with you that this is a serious matter. It relates to... (*Interruptions*)

THE DEPUTY CHAIRMAN: Let the Leader speak. Please take your seats... Just now your Leader requested you... I take you as the leader... He is going to react. He will speak. Please sit down... (*Interruptions*) Don't make such comments. He is the Leader of the House. Please listen to him. The Prime Minister is not here. How is he going to react just now? Let the Leader of the House react... (*Interruptions*)...

SHRI SANTOSH BAGRODIA (Rajasthan): It is such a serious matter. Call him; you can call the Prime Minister... (*Interruptions*)...

SHRI S. S. AHLUWALIA: Every time he is giving an assurance that he is coming with a statement but he is not making any statement... (*Interruptions*)...

SHRI A. G. KULKARNI: Let us hear, as a party. What are you doing? (*Interruptions*)...

THE DEPUTY CHAIRMAN: Please, I request you, Mr. Ahluwalia. The Leader of the House is here; let him react. Whoever is in the House will react. Please cool down; don't get angry.

SHRI S. S. AHLUWALIA: I have got only one request.

THE DEPUTY CHAIRMAN: Okay, make your request.

SHRI S. S. AHLUWALIA: Every Minister in the House is giving an assurance to us that Government will come with a statement. Months passed but they are not coming with any statement... (Interruptions)...

THE DEPUTY CHAIRMAN: Which statement?

SHRI S. S. AHLUWALIA: I am requesting that before we rise today, before 6 p.m., let them give that statement... (Interruptions)...

THE DEPUTY CHAIRMAN: I request Members to keep quiet, please. Let me hear. The Member is talking to me. I want to hear him, I want to deal with him... (Interruptions)...

SHRI S. S. AHLUWALIA: Is he coming with that statement?

(Interruptions)

THE DEPUTY CHAIRMAN: Which statement are you referring to? If the Government has given assurance of any statement, I am sure they will bring it—and I will see that it will come. But which statement are you referring to, regarding what?

SHRI S. S. AHLUWALIA: So many statements. Should I submit a list of them? So many assurances he has given in this House.

THE DEPUTY CHAIRMAN: You name them... (Interruptions)... Mr. Ahluwalia, whatever assurances the Government has given, the statements which they have not brought, please write them down and bring it to me

and the Chairman. We will see that those statements are brought if they have given any assurance.

SHRI S. S. AHLUWALIA: I want an assurance from you, at least, that before 6 p.m. today the Prime Minister will come with a statement on this issue.

THE DEPUTY CHAIRMAN: It is my assurance that if the Government has promised any statement, and if you bring the proof, we will see to it that your grievances are looked after. But please allow the Leader of the House to speak. Please sit down.

SHRI S. S. AHLUWALIA: But today we want a statement by the Prime Minister before 6 p.m. That's all.

THE DEPUTY CHAIRMAN: That assurance I have not given. If he gives, it is up to him.

SHRI S. S. AHLUWALIA: I want an assurance from him, and you should monitor this assurance.

SHRI M. S. GURUPADASWAMY: Madam, may I go on?

SHRI V. NARAYANASAMY: No sermons.

SHRI M. S. GURUPADASWAMY: I hope I can go on.

SHRI V. NARAYANASAMY: Without any sermons.

THE DEPUTY CHAIRMAN: Keep quiet. Have some manners.

SHRI M. S. GURUPADASWAMY: Even now if you tell me that you don't want me to speak, I will keep quiet. I am in your hands.

SHRI SUBRAMANIAN SWAMY: We want to know what the truth is.

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman, it is hardly necessary for me to say that I

nold the Leader of the Opposition in high esteem. His words and his views command respect from our side and we continue to respect him.

SHRI MAKHAN LAL FOTEDAR: We have the same opinion of you, you only.

श्री शमीम हाशमी (बिहार) : आप क्या बोल रहे हैं। प्रधान मंत्री के सिवाए हम किसी को सुनने वाले नहीं हैं।
(व्यवधान)

THE DEPUTY CHAIRMAN: Please don't interrupt him.

SHRI MAKHAN LAL FOTEDAR: We respect him.

THE DEPUTY CHAIRMAN: I am happy... (Interruptions)... Please.

SHRI M. S. GURUPADASWAMY: May I say, he may not respect me, but I respect him?

SHRI MAKHAN LAL FOTEDAR: We respect you, personally.

SHRI M. S. GURUPADASWAMY: Madam,.....

श्री शमीम हाशमी : क्या बोल रहे हैं आप
(व्यवधान) सुनने वाले नहीं हैं

THE DEPUTY CHAIRMAN: I am sorry. Just now some Members expressed their respect for the Leader—please listen to him—your own Members. I am not asking you to listen to him alone. I am asking you to listen to your senior Members also. It is a serious matter. Let him react to it... (Interruptions)

आप बैठिए तो सही. सन्नाटे से. आराम से सुनिए।

SHRI M. S. GURUPADASWAMY: Madam, I understand the feelings of the Opposition. I understand their anguish. Suppose we were on the other side of the House, perhaps we would have expressed in more or less a similar manner the sentiments as

expressed by them now. I am not belittling the importance of the issue raised by them.

Madam, the other day when there was acrimony in the House, we reached an understanding that in this House there should be co-operation not confrontation, between the Opposition and the ruling parties. (Interruptions) I am reminding about that because I thought it is relevant. We also promised to each other on that day that in future the proceedings of the House would be conducted in an atmosphere of dignity and peace. By implication we said that we would co-operate with the Chair in maintaining the majesty of the House. Some Member referred to the majesty of law. I consider that the majesty of the House of Parliament is equally important. We should maintain that majesty. We are here to safeguard, protect and uphold the majesty of Parliament. (Interruptions)

Madam, the issue of FIRs has been raised and rightly so, and they have been agitated. It is also right and proper.

So far as the Government is concerned, may I assure the House that there is no political motive in this? (Interruptions)

SHRI BHUBANESWAR KALITA (Assam): Are we to believe that?

SHRI M. S. GURUPADASWAMY: Let me complete what I have to say. (Interruptions)

SHRI BHUBANESWAR KALITA: You are provoking us. (Interruptions)

SHRI M. S. GURUPADASWAMY: I don't want to provoke you. (Interruptions)

SHRI SANTOSH BAGRODIA: We want your reaction.

SHRI M. S. GURUPADASWAMY: We don't want to take any vindictive action. *(Interruptions)*

You don't want to listen to me
What can I say?

I say that we don't want to be vindictive. We do not believe in harassment of our opponents. No. But we do believe in the rule of law. The law should take its own course. I hope and trust you also subscribe to this philosophy. *(Interruptions)* The law should take its own course. *(Interruptions)* I repeat again and again, law should take its own course. There should not be any vindictiveness or harassment in this. There should not be any political motive in this. *(Interruptions)* The law should take its own course. *(Interruptions)*. Therefore, may I appeal to you... *(Interruptions)*... let the House be conducted peacefully. *(Interruptions)*

THE DEPUTY CHAIRMAN: The House now stands adjourned for lunch till 2.30 p.m.

The House then adjourned for lunch at thirty-two minutes past one of the Clock.

The House reassembled after lunch at thirtyone minutes past two of the clock. [The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair.]

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The Finance Minister.

SHRI SYED SIBTEY RAZI: (Uttar Pradesh): What about the statement?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): What statement?
(Interruptions)

SHRI V. NARAYANASAMY: We want the vindictive attitude of the Government to be over.

... *(Interruptions)* ...

SHRI V. GOPALSAMY: MPs were harassed and killed by your Government when you were in power. Now, you have no moral right to speak about it.

... *(Interruptions)* ...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Just listen to me. We have had a long discussion on that. Let the Finance Minister respond to the debate of yesterday... *(Interruptions)*... Let the business be conducted with dignity. ... *(Interruptions)*... This is not helping anybody. Please all of you sit down. Just listen to me ... *(Interruptions)*... Let the business of the House continue. You can come back and make a demand. Parliament is a forum for serious discussion. *(Interruptions)* Let us have our views and counter-wishes. *(Interruptions)*.

One-sided slogan shouting is not going to help us. I appreciate that the tempers are running high. *(Interruptions)*. The hon. Members are agitated. The issue is serious. ... *(Interruptions)*. Some of the Members of Parliament have been identified in the newspaper report. The Government is taking note of that. *(Interruptions)*. Let us get down to the business, sort out our differences amicably. *(Interruptions)*. Let us agree to conduct the business of the House. *(Interruptions)*.

SHRI SYED SIBTEY RAZI: What about the Government launching a campaign against... *(Interruptions)*.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): We have had a long demonstration. *(Interruptions)*. Maybe, other Members of the House have some views on that issue. *(Interruptions)*. Why don't you give a chance to other Members of the House? *(Interruptions)*. Nobody is listening to anybody. *(Interruptions)*. Let me make a request. Just listen to me. *(Interruptions)*. Nobody is... a serious matter. I am sure the Government should be made accountable for everything in the House but slogan-shouting is not the way to make the Government accountable. There should be some way to put pressure. *(Interruptions)*. Listen to the other

side. We are all Members of Parliament. We are interested in retaining the dignity of the Members of Parliament individually and collectively. We do want the Government to take into consideration the serious view the Members have taken of the development but there must be an organised way of conducting the business. (Interruptions). This does not help anybody. Only when we agree to transact business, there would be some progress. I fully appreciate that the feelings are running high and the Government is watching that. Other Members of Parliament are also listening to that. (Interruptions) Let me again make a request to you all. Let us settle down to business. (Interruptions). We are here to discuss a most delicate and explosive issue in a democratic manner. We should develop ways to sort out our differences. We are all interested in protecting the House and its dignity and for that the best thing is to settle down to business. (Interruptions) I am afraid if nobody is cooperating and it is not possible to conduct the House, let us adjourn for some time.

The House is adjourned for one hour.

The House then adjourned at forty-three minutes past two of the clock.

The House reassembled at forty-five minutes past three of the clock, The Deputy Chairman in the chair.

SHRI V. NARAYANASAMY: Madam, the Government is not only vindictive, but is also spreading another story... (Interruptions)...

SHRI S. S. AHLUWALIA: This is not the First Information Report, but this is the Third Information Report. ... (Interruptions)...

SHRI V. NARAYANASAMY: For the same incident, three FIRs have been filed... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute... (Interruptions)... Mr. Surendra Singh Thakur, please sit down... (Interruptions)... Just a minute... (Interruptions)... What do you want... (Interruptions)... What do the Members want?... (Interruptions)... If you do not want to work, I will adjourn the House... (Interruptions)... Let me know what you want... (Interruptions)...

SOME HON. MEMBERS: Adjourn the House... (Interruptions)...

THE DEPUTY CHAIRMAN: But what do you really want?... (Interruptions)... Just a minute... (Interruptions)... I am not able to hear you... (Interruptions)... What do you want? (Interruptions)... Let me know what you want... (Interruptions)... You may not allow the *tanashahi* but what do you want me to do?... (Interruptions) I do not know what you want... (Interruptions)... Please sit down... (Interruptions)... I would request the honourable Members to sit down and allow the business of the House to be taken up. Otherwise I will adjourn the House, if the Members are not interested... (Interruptions)... I adjourn the House for the day.

The House then adjourned at fifty-six minutes past three of the clock till eleven of the clock on Friday, the 18th Ma